

Order dated. 26.02.06

None for the Applicant. Mr. R.C. Rath, Ld. Counsel for the Respondents is present.

Dr. att 26-2-06

Copy of Order
may be sent
to applicant
at his address
or may be given
to counsel for
respondent

The case is of 2004 and the Applicant was absent on 14 occasions before the Registry and on 21.09.05 he appeared and prayed for adjournment of this case before Bench on 28.09.05 and after that he did not appear. On 06.10.05 he appeared and prayed for adjournment and the matter was accordingly adjourned to 17.11.05. On 17.11.05 Ld. Counsel for the Applicant again sought for adjournment and the case was adjourned to 22.12.05. On 02.02.07 he appeared and prayed for adjournment and it was granted up to 26.02.07. Today he is not present.

From this it is evident that the applicant is not interested to pursue this case. This case is therefore dismissed for default.

Send copy of this order to Applicant by post.

BBF
MEMBER (ADMN.)

lib
VICE-CHAIRMAN